

CHAPTER XVII-MOTION OF NO-CONFIDENCE IN COUNCIL OF MINISTERS AND STATEMENT BY A MINISTER WHO HAS RESIGNED

Motion of no confidence in Council of Ministers

143. (1) A motion expressing want of confidence in the Council of Ministers may be made subject to the following restrictions, namely :-

(a) Leave to make the motion must be asked for : by the member when called by the Speaker.

(b) the member asking for leave must before the commencement of the day leave with the Secretary a written notice of the motion which he proposes to move.

(2) If the Speaker is of the opinion that the motion is in order, he shall read the motion to the House and shall request those members who are in favour of leave being granted to rise in their places, and if not less than one-tenth of the total number of members rise accordingly, the Speaker shall intimate that leave is granted and that the motion will be taken on such day not being more than ten days from the date on which the leave is asked, as he may appoint if less than the requisite number of members rise, the Speaker shall inform the member that he has not the leave of the House.

(3) If leave is granted under sub-rule (2) the Speaker may, after considering the state of business in the House, allot a day or days or part of a day for the discussion of the motion.

(3-A) The member shall communicate, in writing to the Secretary before the appointed time, the charges to be levelled during the course of discussion by the Member or Members who gave the notice of the motion, as the case may be.

(4) The Speaker shall at the appointed hour on the allotted day or, as the case may be, the last of the allotted days forthwith put every question necessary to determine the decision of the House on the motion.

(5) The Speaker may, if he thinks fit, prescribe a time limit for speeches.

Statement by Minister who has resigned.

144. (1) A member who has resigned the office of Minister may with the consent of the Speaker, make a personal statement in explanation of his resignation.

(2) A copy of the statement shall be forwarded to the Speaker and the Leader of the House one day in advance of the day on which it is made :

Provided that in the absence of a written statement the points or the gist of such statement shall be conveyed to the Speaker and the Leader of the House one day in advance of the day on which it is made.

(3) There shall be no debate on such statement, but after it has been made, and Minister may make a statement pertinent thereto.